

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 602 of 2020

IN THE MATTER OF:

Vipul Dilip Shah & Anr.

...Appellants

Versus

Parinee Developers Pvt. Ltd.,

Through IRP Subhash Chandra Modi

...Respondent

Present: -

For Appellant: Mr. Mohit Kr. Daraad, Advocate

**For Respondent: Mr. B. Gopalakrishnan and Reuben Moscreen, Advocates
Mr. Surekha Raman, Mr. Ferzana Behramkamdin and Mr.
Saahil Bijiliwala, Advocates for R-2.**

O R D E R
(Virtual Mode)

27.11.2020 Mr. Mohit Kr. Daraad, Learned Advocate representing on behalf of the Appellant informs this Tribunal that the arguing Learned counsel Mr. Chandra Prakash is affected with illness and hence, prays for an adjournment. Acceding to the said request, the matter is adjourned to **17th December, 2020.**

In the meanwhile, the procedure under Section 12A of the I&B Code can proceed further.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

SC/ nn/